

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 460 of 1997.

DATE OF ORDER : 09-04-1997.

Between :-

T.Satyanarayana Murthy

... Applicant

And

1. The Director General,
Indian Council of Agricultural Research,
Krishi Bhavan, New Delhi - 110 001.
2. The Director,
Central Research Institute for Dryland
Agriculture, Santhoshnagar, Hyderabad-59.
3. The Sr. Administrative Officer,
Central Research Institute for Dryland
Agriculture, Santhoshnagar, Hyd-59.

... Respondents

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Counsel for the Applicant : Shri K.K.Chakravorthy

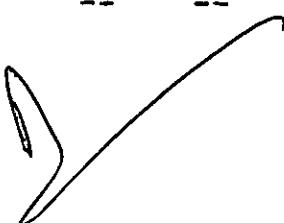
Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.

(B)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

Heard Shri Prasad for Shri K.K.Chakravorthy, for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents. This M.A. ¹'s filed praying for supply of the impugned memo dt.4-7-96 whereby certain adverse entries entered in the confidential report of the applicant for the year 1995-96 were informed to him and for a further direction to quash the same and to consider his representation dt.8-8-96 of the applicant by revising the confidential reports for the year 1995-96.

2. It is an admitted fact that the impugned memo dt. 4-7-96 submits that he had been served on the applicant but he/may be given a copy of the same in MA 311/97. The respondents are directed to supply a copy of the impugned memorandum to the applicant for his record. Hence no further direction is necessary in this O.A. for supply of the impugned memo.

3. The applicant himself submits that he has given a representation against the impugned order for expunging the adverse entries for the year 1995-96 by his representation dt.8-8-96. It is also stated by him that the representation is still pending without any consideration. In the facts and circumstances of the case when a representation is still pending there is no need for quashing the adverse entries entered in the impugned memo. It is for the respondents to consider the representation and dispose of the same in accordance with the law. Hence the only direction that can be given in this O.A. to the respondents is to dispose of the representation of the applicant dt.8-8-96

A

for expunging adverse entries ~~max~~ entered in the confidential report expeditiously and preferably within 3 months from the date of receipt of a copy of the order.

4. With the above direction, the O.A. is disposed of.
No order as to costs.

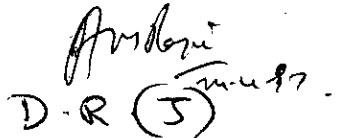


(R. RANGARAJAN)
Member (A)

Dated: 9th April, 1997.

Dictated in Open Court.

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D.R. (S) ^{Amber} ₄₋₄₋₉₇

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Copy to:

1. The Director General, Indian Council of Agricultural Research, Krishi Bhawan, New Delhi.
2. The Director, Central Research Institute for Dryland Agriculture, Santhoshnagar, Hyderabad.
3. The Senior Administrative Officer, Central Research Institute for Dryland Agriculture, Santhoshnagar, Hyderabad.
4. One copy to Mr.K.K.Chakravarthy, Advocate, CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLKR

*Self
Signature*

TYPED BY
COMPIRED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. RAGHAVAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 9.4.87

ORDER/JUDGEMENT

R.I.A/C.P/M.A. No.:

in

D.A. NO. 460/87

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

II COURT

